

stocks served on certain
millers/traders in Guntur
District (Andhra Pradesh)
[Placed in Library, See No.
LT-1690/59].

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business for the week commencing 23rd November 1959 will consist of—

- (i) Consideration of any item of Government Business carried over from today's Order Paper
- (ii) Consideration and passing of—the Legal Practitioners Bill, 1959 and the Kerala State Legislature (Delegation of Powers) Bill, 1959
- (iii) Discussion on the Annual Reports of the Registrar of Newspapers for the years 1957 and 1958 on motions to be moved by Shri C. K. Bhattacharya and others at 3 P.M. on Tuesday, the 24th 1959.
- (iv) Discussion on the White Paper II on India-Chinese relations laid on the Table of the House on November 16, 1959, and subsequent correspondence between the Governments of India and China on a motion to be moved by the Prime Minister on 25th November, 1959, after disposal of questions.

Shri C. K. Bhattacharya (West Dinajpur): May I invite the attention of the hon. Minister of Parliamentary Affairs to the fact that it was decided in the Committee that 2 hours would be provided for each item under paragraph (iii) of the List of Business just announced. There

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were two notices of motions regarding two reports of the Registrar of Newspapers, namely, 1957 and 1958, by two Members. I was under the impression that each of these would have two hours allotted to it. That means, four hours in all. I find in the Report that the two have been combined and two hours have been allotted. I believe that the time allotted would not be sufficient for discussion of the two reports. I request that two hours be allotted to each of the two items. Therefore, I suggest that the time be increased to four hours

श्री भक्त दर्शन (गढवाल): क्या उसका समय बढ़ाया नहीं जा सकता?

Mr. Speaker: I am calling one after another. This item comes later. I do not understand why hon. Members do not look into the Order Paper and why they disturb the order? I have not yet come to that motion. This sort of thing disturbs awfully the proceedings. Now, statement by the Minister of Health.

CORRECTION OF ANSWER TO STARRED QUESTION NO. 79

The Minister of Health (Shri Karmarkar): Sir, in reply to part (c) of the Starred Question No. 79, dated 4th August, 1959 asked by Shri A. M. Tariq which was:

"if so, whether it is also a fact that farmers of village Burari (Delhi) have applied to Municipal Corporation, Delhi for making arrangements for utilisation of this water for irrigation of their land",

I replied as follows:

"It is understood from the Delhi Municipal Corporation who are the concerned authority that no such application has been received from them"